

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-05-2023 AT 10:30 AM

IA(IBC) 239/2023, MA (IBC) 2 & 5/2023 in CP(IB) No.301/7/HDB/2021
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Punjab National Bank

...Financial Creditor

VS

Lanco Hills Technology Park Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. Sunil Kumar for the Financial Creditor and Ld. Counsel Mr. Srinivas for the Corporate Debtor present. Ld. Counsel for the Financial Creditor filed a memo signed by the Financial Creditor stating that as a leader of the consortium of banks which have lent amount to the Corporate Debtor, it has assigned its debt to JM Financial Asset Reconstruction Company vide his consignment agreement dated 13.11.2021, 10.06.2022, 24.02.222 and requested for grant of one month time for the process of settlement. If the process of settlement is completed it would withdraw the present Petition. The memo is taken on record and in the light of the memo, matter adjourned, as a last chance for withdrawal. Posted to 23.06.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)